

GOVERNMENT OF INDIA
MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS
(DEPARTMENT OF PERSONNEL AND TRAINING)
RAJYA SABHA
UNSTARRED QUESTION NO. 2172
(TO BE ANSWERED ON 12.05.2016)

IAS OFFICERS FACING DISCIPLINARY ACTION IN JHARKHAND

2172. SHRI SANJIV KUMAR:

Will the PRIME MINISTER be pleased to state:

- (a) what is the total number of Indian Administrative Services (IAS) officers in Jharkhand currently facing disciplinary proceedings and criminal proceedings in a Court of law; and
- (b) what steps are being taken to cleanse the senior bureaucracy and retire such officers who are found wanting in the discharge of their duties?

ANSWER

Minister of State in the Ministry of Personnel, Public Grievances and Pensions and Minister of State in the Prime Minister's Office. (DR. JITENDRA SINGH)

(a): The Government of Jharkhand is the Disciplinary Authority for taking action in respect of IAS officers serving in the affairs of the State Government. As per the quarterly reports received from the Government of Jharkhand for the period upto 31st March, 2016, six serving IAS officers are facing disciplinary proceedings and criminal proceedings is pending against one serving IAS officer.

(b): The major penalties of removal, dismissal from service and compulsory retirement under Rule 6 of All India Services (Discipline & Appeal), Rules 1969 can be imposed on such members of service after completion of disciplinary / criminal proceedings. Further, a member of service can be prematurely retired from service in public interest under Rule 16(3) of All India Services (Death-cum-Retirement Benefits) Rules, 1958 on grounds of doubtful integrity / inefficiency after an intensive review.
